



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शुक्रवार, 29 जून, 2018/08 आषाढ़, 1940

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 19th June, 2018

No. HHC/Admn.3(384)/93-I.—16 days commuted leave *i.e.* (i) 11 days commuted leave *w.e.f.* 01-05-2018 to 11-05-2018 with permission to suffix Second Saturday and Sunday on 12th & 13th May, 2018 and (ii) 05 days commuted leave *w.e.f.* 22-05-2018 to 26-05-2018 with permission to suffix Sunday on 27-05-2018 are hereby sanctioned, *ex-post-facto*, in favour of Shri J.K. Sharma, Assistant Registrar (Retired) of this Registry.

Certified that of Shri J.K.Sharma has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 21st June, 2018

No. HHC/GAZ/14-345/2014.— Hon'ble the Acting Chief Justice has been pleased to grant 12 days earned leave *w.e.f.* 25-06-2018 to 06-07-2018 with the permission to prefix Sunday falling on 24-06-2018 in favour of Ms. Abha Chauhan, Civil Judge-*cum*-JMIC (IV), Shimla, H.P.

Certified that Ms. Abha Chauhan is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Ms. Abha Chauhan would have continued to hold the post of Civil Judge-*cum*-JMIC (IV), Shimla, H.P., but for her proceeding on leave for the above period.

By order
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 21st June, 2018.

No. HHC/GAZ/14-346/2014.— Hon'ble the Acting Chief Justice has been pleased to grant 12 days earned leave *w.e.f.* 02-07-2018 to 13-07-2018 with the permission to prefix Sunday falling on 01-07-2018 and suffix Second Saturday & Sunday falling on 14-07-2018 & 15-07-2018 in favour of Sh. Ajay Kumar, Civil Judge-*cum*-JMIC, Jubbal, District Shimla, H.P.

Certified that Sh. Ajay Kumar is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Ajay Kumar would have continued to hold the post of Civil Judge-*cum*-JMIC, Jubbal, District Shimla, H.P., but for his proceeding on leave for the above period.

By order
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 15th June, 2018

No. HHC/GAZ/14-349/14.—Hon'ble the Acting Chief Justice has been pleased to grant 06 days earned leave *w.e.f.* 18-06-2018 to 23-06-2018 with permission to prefix 16-06-2018 and 17-06-2018 being Gazetted holiday and Sunday respectively and suffix 24-06-2018 being Sunday, in favour of Sh. Vikas Bhardwaj, Additional District and Sessions Judge, Ghumarwin, District Bilaspur, H.P.

Certified that Sh. Vikas Bhardwaj is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Vikas Bhardwaj would have continued to hold the post of Additional District and Sessions Judge, Ghumarwin, District Bilaspur, H.P., but for his proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 14th June, 2018

No. HHC/GAZ/14-290/2006.—Hon'ble the Acting Chief Justice has been pleased to grant 07 days earned leave *w.e.f.* 15-06-2018 to 21-06-2018 in favour of Sh. Sidharth Sarpal, Senior Civil Judge-*cum*-ACJM, Court No. 2, Shimla, H.P.

Certified that Sh. Sidharth Sarpal is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Sidharth Sarpal would have continued to hold the post of Senior Civil Judge-*cum*-ACJM, Court No. 2, Shimla, H.P., but for his proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 20th June, 2018

No. HHC/GAZ/14-263/2003-I.—Hon'ble the Acting Chief Justice has been pleased to grant 07 days earned leave *w.e.f.* 22-06-2018 to 28-06-2018 in favour of Sh. Sachin Raghu, Senior Civil Judge-*cum*-CJM, Solan, H.P.

Certified that Sh. Sachin Raghu is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Sachin Raghu would have continued to hold the post of Senior Civil Judge-*cum*-CJM, Solan, H.P., but for his proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 18th June, 2018

No. HHC/GAZ/14-255/2002-II.—Hon'ble the Acting Chief Justice has been pleased to grant *ex post facto* sanction of 03 days commuted leave *w.e.f.* 23-05-2018 to 25-05-2018 in favour of Smt. Kanta Verma, Senior Civil Judge-*cum*-CJM, Lahaul & Spiti at Kullu, H.P.

Certified that Smt. Kanta Verma has joined the same post and at the same station from where she proceeded on leave, after expiry of the above period of leave.

Also certified that Smt. Kanta Verma would have continued to hold the post of Senior Civil Judge-*cum*-CJM, Lahaul & Spiti at Kullu, H.P. but for her proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 18th June, 2018

No. HHC/GAZ/14-359/2015.—Hon'ble the Acting Chief Justice has been pleased to grant *ex post facto* sanction of 06 days commuted leave *w.e.f.* 17-05-2018 to 22-05-2018 in favour of Ms. Aishwarya Sharma, Civil Judge-*cum*-JMIC (II), Una, H.P.

Certified that Ms. Aishwarya Sharma has joined the same post and at the same station from where she proceeded on leave, after expiry of the above period of leave.

Also certified that Ms. Aishwarya Sharma would have continued to hold the post of Civil Judge-*cum*-JMIC (II), Una, H.P. but for her proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 8th June, 2018

No. HHC/GAZ/14-374/2016.—Hon'ble the Acting Chief Justice has been pleased to grant 09 days earned leave *w.e.f.* 11-06-2018 to 19-06-2018 with permission to prefix Second Saturday and Sunday falling on 09-06-2018 and 10-06-2018 in favour of Ms. Deepika Thakran, Civil Judge-*cum*-JMIC (III), Ghumarwin, District Bilaspur, H.P.

Certified that Ms. Deepika Thakran is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Ms. Deepika Thakran would have continued to hold the post of Civil Judge-*cum*-JMIC (III), Ghumarwin, District Bilaspur, H.P., but for her proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH AT SHIMLA-171001.

NOTIFICATION

Shimla, the 21st June, 2018

No. HHC/GAZ/14-152/83-I.—Hon'ble the Acting Chief Justice has been pleased to grant 06 days earned leave *w.e.f.* 25-06-2018 to 30-06-2018 with permission to prefix and suffix Sundays

falling on 24-06-2018 and 01-07-2018 in favour of Shri S.C. Kainthla, District and Sessions Judge, Sirmaur district at Nahan, H.P.

Certified that Shri S.C. Kainthla is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Shri S.C. Kainthla would have continued to hold the post of District and Sessions Judge, Sirmaur district at Nahan,, H.P., but for his proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 15th June, 2018

No. HHC/GAZ/14-254/2002-I.— Hon'ble the Acting Chief Justice has been pleased to grant *ex-post facto* sanction of 03 days commuted leave *w.e.f.* 14-05-2018 to 16-05-2018 in favour of Shri Naresh Kumar, Senior Civil Judge-*cum*-CJM, Kullu, H.P.

Certified that Shri Naresh Kumar has joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Shri Naresh Kumar would have continued to hold the post of Senior Civil Judge-*cum*-CJM, Kullu, H.P., but for his proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH SHIMLA-171001

NOTIFICATION

Shimla, the 8th June, 2018

No. HHC/GAZ/14-368/2015.— Hon'ble the Acting Chief Justice has been pleased to grant 10 days earned leave *w.e.f.* 11-6-2018 to 20-6-2018 with permission to prefix Second Saturday and Sunday falling on 9-6-2018 and 10-6-2018 in favour of Shri Ashok Kumar, Civil Judge-*cum*-JMIC-III, Mandi, H.P.

Certified that Shri Ashok Kumar is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Shri Ashok Kumar would have continued to hold the post of Civil Judge-cum-JMIC-III, Mandi, H.P., but for his proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla, the 20th June, 2018

No. HHC/GAZ/14-327/2012.— Hon'ble the Acting Chief Justice has been pleased to grant 10 days earned leave *w.e.f.* 19-6-2018 to 28-6-2018 in favour of Smt. Geetika Kapila, Civil Judge-cum-JMIC, Nahan, H.P.

Certified that Smt. Geetika Kapila is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Smt. Geetika Kapila would have continued to hold the post of Civil Judge-cum-JMIC, Nahan, H.P., but for her proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla, the 22nd June, 2018

No. HHC/GAZ/ 14-353/2015.— Hon'ble the Acting Chief Justice has been pleased to grant *ex post facto* sanction of 06 days earned leave *w.e.f.* 18-5-2017 to 23-5-2017, 12 days commuted leave *w.e.f.* 30-5-2017 to 10-6-2017, 07 days earned leave *w.e.f.* 23-7-2017 to 29-7-2017 with permission to suffix Sunday fell on 30-7-2017 and 03 days commuted leave *w.e.f.* 18-9-2017 to 20-9-2017 in favour of Sh. Prateek Gupta, the then Civil Judge-cum-JMIC, Dehra, H.P.

Certified that Sh. Prateek Gupta has joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Sh. Prateek Gupta would have continued to hold the post of Civil Judge-cum-JMIC, Dehra, H.P. but for his proceeding on leave for the above period.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla, the 22nd June, 2018

No. HHC/GAZ/14-292/2006.—Hon'ble the Acting Chief Justice has been pleased to order the cancellation of 4½ days earned leave *w.e.f.* 17-4-2018 (A.N.) to 21-4-2018, already sanctioned *vide* this Registry Notification No. HHC/GAZ/14- 292/2006-8979-87, dated 16-4-2018 in favour of Sh. Dhuru Thakur, Sr. Civil Judge-*cum*-ACJM-I, Kangra, H.P.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 20th June, 2018

No. HHC/GAZ/14-191/88-II.—Hon'ble the Acting Chief Justice has been pleased to grant 06 days earned leave *w.e.f.* 25-6-2018 to 30-6-2018 with permission to affix Sundays falling on 24-6-2018 and 1-7-2018, respectively in favour of Shri Rajeev Bhardwaj, Registrar General, High Court of Himachal Pradesh, Shimla.

Certified that Shri Rajeev Bhardwaj is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Shri Rajeev Bhardwaj would have continued to hold the post of Registrar General, High Court of Himachal Pradesh, Shimla, but for his proceeding on leave for the above period.

By order,
Sd/-
Registrar General .

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla the 20th June, 2018

No. HHC/Admn.6 (23)/74-XVI.—Hon'ble the Acting Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare Sr. Civil Judge-*cum*-CJM, Nahan, H.P. as Drawing and Disbursing Officer, in respect of the Court of Civil Judge-*cum*-JMJC, Nahan, H.P. and also the Controlling Officer for the

purpose of salary, T.A. etc. in respect of establishment attached to the aforesaid Court during earned leave period of Smt. Geetika Kapila, Civil Judge-cum-JMIC, Nahan, H.P. *w.e.f.* 19-6-2018 to 28-6-2018 or till she returns from leave.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH AT SHIMLA-171 001

NOTIFICATION

Shimla, the 20th June, 2018

No. HHC/Admn.6 (23)/74-XVI.— Hon'ble the Acting Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009, has been pleased to declare the Civil Judge-cum-JMIC (I), Solan as Drawing and Disbursing Officer in respect of the Court of Senior Civil Judge-cum-CJM, Solan, H.P. and also the Controlling Officer for the purpose of T.A. etc. in respect of establishment attached to the aforesaid court under head "2014-Administration of Justice" during the earned leave period of Sh. Sachin Raghu, Senior Civil Judge-cum-CJM, Solan, HP *w.e.f.* 22-06-2018 to 28-06-2018 or till he returns from leave.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH AT SHIMLA-171 001

NOTIFICATION

Shimla, the 21st June, 2018

No. HHC/Admn.6 (23)/74-XVI.—Hon'ble the Acting Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009, has been pleased to declare the Civil Judge-cum-JMIC (III), Shimla as Drawing and Disbursing Officer in respect of the Court of Civil Judge-cum-JMIC (IV), Shimla, H.P. and also the Controlling Officer for the purpose of T.A. etc. in respect of establishment attached to the aforesaid court under head "2014-Administration of Justice" during the earned leave period of Ms. Abha Chauhan, Civil Judge-cum-JMIC (IV), Shimla, HP *w.e.f.* 25-06-2018 to 06-07-2018 with permission to prefix Sunday falling on 24-06-2018 or till she returns from leave.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH AT SHIMLA-171 001

NOTIFICATION

Shimla, the 21st June, 2018

No. HHC/Admn.6 (23)/74-XVI.—Hon'ble the Acting Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009, has been pleased to declare the Senior Civil Judge-cum-ACJM (I), Rohru, District Shimla, HP as Drawing and Disbursing Officer in respect of the Court of Civil Judge-cum-JMIC, Jubbal, District Shimla, H.P. and also the Controlling Officer for the purpose of T.A. etc. in respect of establishment attached to the aforesaid court under head "2014-Administration of Justice" during the earned leave period of Sh. Ajay Kumar, Civil Judge-cum-JMIC, Jubbal, District Shimla, HP *w.e.f.* 02-07-2018 to 12-07-2018 with permission to prefix Sunday falling on 01-07-2018 and suffix Second Saturday & Sunday falling on 14-07-2018 & 15-07-2018 or till he returns from leave.

By order,
Sd/-
Registrar General .

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 15th June, 2018

No. HHC/Admn.16 (15)74-VII.—Hon'ble the Acting Chief Justice has been pleased to cancel the appointment of Smt. Anuradha, Advocate as Oath Commissioner, Kasauli, Distt. Solan, H.P. appointed *vide* this Registry Notification No. HHC/Admn. 16(15)74-part-10931-38, dated 17-5-2017 with immediate effect.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 20th June, 2018

No. HHC/Admn.16 (22)75-V.—Hon'ble the Acting Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, U/S 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H.P. oath Commissioners (Appointment & Control) Rules, 2007 has been pleased to appoint Sh. Dinesh Kumar, Advocate, Paonta Sahib as Oath Commissioner at Paonta Sahib, H.P. for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 15th June, 2018

No. HHC/Admn.16 (10)74-V.—Hon'ble the Acting Chief Justice in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, U/S 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007 has been pleased to appoint Sh. Vijender Singh Chauhan, Advocate, Manali, H.P. as Oath Commissioner at Manali for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 15th June, 2018

No. HHC/Admn.6 (24)74-X.—The High Court of Himachal Pradesh, in exercise of the powers vested U/S 12(2) of the Code of Criminal Procedure, 1973, has been pleased to declare the Civil Judge-*cum*-JMJC, Chamba as Additional Chief Judicial Magistrate, Chamba to look after the urgent work pertaining to the Courts of District & Sessions Judge and Additional District & Sessions Judge, Chamba *w.e.f.* 15-6-2018, after office hours, till the morning of 18th June, 2018.

By order,
Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 20th June, 2018

No. HHC/Admn.6 (24)part.— The High Court of Himachal Pradesh, in exercise of the powers vested U/S 9(5) of the Code of Criminal Procedure, 1973, has been pleased to empower the Senior Civil Judge-*cum*-Chief Judicial Magistrate, Mandi to look after the urgent work pertaining to the Courts of District and Sessions Judge, Mandi and Additional District and Sessions Judges(I&II) Mandi during the absence/Circuit Court period of the Additional District and Sessions Judges (I&II) Mandi during the second week of every month till the posting of District and Sessions Judge, Mandi.

By order,
Sd/-
Registrar General.

LABOUR & EMPLOYMENT DEPARTMENT

NOTIFICATION

Shimla-2, the 12th June, 2018

No. Shram (A)3-3/2018.—In exercise of the powers conferred by Section 74 of the Employees State Insurance Act, 1948 (XXXIV of Act,1948) read with rule 4 of the Himachal Pradesh Employees Insurance Courts Rules,1951, the Governor of Himachal Pradesh is pleased to constitute the **Employees Insurance Courts** specified in column 2 of the Schedule below as Employees Insurance Courts of the local area as specified in column 3 thereof and appoints **Civil Judge (Senior Division) at District Headquarters** of the courts and **Civil Judge (Senior Division) at Sub-Division Level** specified in Column 2 of the said Schedule as judges of Employees Insurance Courts so constituted :—

SCHEDULE

Sl. No.	Name of the Court (to be notified by the State Govt.)	Jurisdiction	District
1.	Civil Judge (Senior Division) Solan, H.P.	Remaining area of Solan district (Except 8 below).	Solan
2.	Civil Judge (Senior Division) Sirmour at Nahan, H.P.	Nahan	Sirmaur
3.	Civil Judge (Senior Division) Una, H.P.	Una	Una
4.	Civil Judge (Senior Division) Mandi, H.P.	Mandi	Mandi
5.	Civil Judge (Senior Division) Kangra at Dharamshala, H.P.	Kangra	Kangra
6.	Civil Judge (Senior Division) Shimla, H.P.	Shimla	Shimla
7.	Civil Judge (Senior Division) Bilaspur, H.P.	Bilaspur	Bilaspur
8.	Civil Judge (Senior Division) Nalagarh, Distt. Solan, H.P.	Baddi, Nalagarh, Barotiwala	Solan

By order,

NISHA SINGH,
Addl. Chief Secretary (Lab. & Emp.).

LABOUR & EMPLOYMENT DEPARTMENT

NOTIFICATION

Shimla-171001, the 18th May, 2018

No. 11-2/86(Lab) I.D./2018-Bilaspur.—It appears to the undersigned that an industrial dispute exists between Shri Jagdish Ram s/o Shri Ram Dhan, r/o Village Sai Brahmna, P.O. Chharol, Tehsil Sadar, District Bilaspur, H.P. before (1) The Managing Director, Himachal

Pradesh State Forest Development Corporation Limited, Shimla, H.P. (2) The General Manager, Rosin & Turpentine Factory, Raghunathpura, Tehsil Sadar, District Bilaspur, H.P. on the issue of promotion as skilled worker.

As per the report under section 12(4) of the Industrial Disputes Act, 1947 submitted by the Conciliation Officer, he tried his level best to settle the dispute during conciliation proceedings but could not succeed. The report so received has been considered by the undersigned and as per power vested under sub-section 5 of Section 12 of the Act *ibid*, the undersigned has decided that this dispute is required to be legally adjudicated by the Labour Court/Industrial Tribunal.

Therefore, the undersigned while exercising the powers of appropriate Government vested in me *vide* Himachal Pradesh Government Notification No. Shram (A)4-9/2006-IV-Loose, dated 15th February, 2014 and as per power vested under sub-section 1 of Section 10 of The Industrial Disputes Act, 1947 (14 of 1947) this industrial dispute is referred to the Labour Court/Industrial Tribunal, Dharamshala, constituted under Section-7 of Act *ibid*, on the following issue/issues for legal adjudication :—

“Whether the demand raised by Shri Jagdish Ram s/o Shri Ram Dhan, r/o Village Sai Brahmna, P.O. Chharol, Tehsil Sadar, District Bilaspur, H.P. before (1) The Managing Director, Himachal Pradesh State Forest Development Corporation Limited, Shimla, H.P. (2) The General Manager, Rosin & Turpentine Factory, Raghunathpura, Tehsil Sadar, District Bilaspur, H.P. vide demand notice dated 02-04-2016 (Copy enclosed) regarding promoted as Skilled worker on the post of Distiller, as alleged by the workman, is maintainable, legal and justified? If yes, what amount of financial, other service benefits the above worker is entitled to from the above employer / Management?”

Sd/-

Deputy Labour Commissioner,
Himachal Pradesh.

LABOUR & EMPLOYMENT DEPARTMENT

NOTIFICATION

Shimla-171001, the 26th May, 2018

No. 11-1/85(Lab)I.D./2018-Kangra.—It appears to the undersigned that an industrial dispute exists between Shri Neeraj Patial s/o Shri Dhani Ram, r/o Village Kheri, P.O. Draman, Tehsil Jaisinghpur, District Kangra, H.P. before (1) Deputy Director, Higher Education, Kangra at Dharamshala, District Kangra, H.P. (2) The Head Master, Government High School, Draman, Tehsil Jaisinghpur, District Kangra, H.P. on the issue of termination of services *w.e.f.* 12-11-2016.

As per the report under section 12(4) of the Industrial Disputes Act, 1947 submitted by the Conciliation Officer, he tried his level best to settle the dispute during conciliation proceedings but could not succeed. The report so received has been considered by the undersigned and as per power vested under sub-section 5 of Section 12 of the Act *ibid*, the undersigned has decided that this dispute is required to be legally adjudicated by the Labour Court/Industrial Tribunal.

Therefore, the undersigned while exercising the powers of appropriate Government vested in me *vide* Himachal Pradesh Government Notification No. Shram (A)4-9/2006-IV-Loose, dated 15th February, 2014 and as per power vested under sub-section 1 of Section 10 of The Industrial Disputes Act, 1947 (14 of 1947) this industrial dispute is referred to the Labour Court/Industrial Tribunal, Dharamshala, constituted under Section 7 of Act *ibid*, on the following issue/issues for legal adjudication :—

“Whether the termination of services of Shri Neeraj Patial s/o Shri Dhani Ram, Part Time water carrier, r/o Village Kheri, P.O. Draman, Tehsil Jaisinghpur, District Kangra, H.P. by the (1) Deputy Director, Higher Education, Kangra at Dharamshala, District Kangra, H.P. (2) Head Master, Government High School, Draman, Tehsil Jaisinghpur, District Kangra, H.P. *w.e.f.* 12.11.2016 without serving any notice, without complying with the provisions of the Industrial Disputes Act, 1947, whereas person junior to him have been engaged, without following the principle of ‘Last Come First Go’, is legal and justified? If not, to what amount of back wages, seniority, past service benefits and compensation the above ex-worker is entitled to from the above employers/ managements?”

Sd/-
Deputy Labour Commissioner,
Himachal Pradesh.

सामान्य प्रशासन विभाग
(अनुभाग-ख)

अधिसूचना

शिमला-2, 26 जून, 2018

संख्या: जीएडी-बी (ए)1-11/2013-1 (मण्डी).—हिमाचल प्रदेश के राज्यपाल की यह राय है कि तहसील निहरी, उप मण्डल सुन्दरनगर, जिला मण्डी, हिमाचल प्रदेश से पटवार वृत्त प्रेसी को अपवर्जित करके इसे उप तहसील पांगणा उप-मण्डल करसोग, जिला मण्डी, हिमाचल प्रदेश में सम्मिलित करना आवश्यक हो गया है ताकि बेहतर प्रशासनिक नियन्त्रण हो सके और पटवार वृत्त प्रेसी के लोगों को बेहतर सेवाएं उपलब्ध करवाई जा सकें तथा राजस्व से सम्बन्धित कार्य में उनको होने वाली असुविधा से निवारित किया जा सके;

अतः हिमाचल प्रदेश के राज्यपाल, इस विभाग की समसंख्यक अधिसूचना तारीख: 16-03-2015 व 21-4-2016, जो क्रमशः जिला मण्डी में उप-तहसील निहरी का दर्जा बढ़ाकर तहसील निहरी करने और पांगणा, जिला मण्डी में नई उप तहसील का सृजन करने के बारे में थी, के आंशिक उपान्तरण में, दण्ड प्रक्रिया संहिता, 1973 की धारा 7 की उपधारा (3) के साथ पठित हिमाचल प्रदेश भू-राजस्व अधिनियम, 1954 (1954 का अधिनियम संख्यांक 6) की धारा 6 और रजिस्ट्रीकरण अधिनियम, 1908 (1908 का अधिनियम संख्यांक 16) की धारा 5 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, आदेश देते हैं कि तहसील निहरी, उप मण्डल सुन्दरनगर, जिला मण्डी, हिमाचल प्रदेश से पटवार वृत्त प्रेसी को अपवर्जित करके इसे उप-तहसील पांगणा, उप मण्डल करसोग, जिला मण्डी, हिमाचल प्रदेश में तुरन्त प्रभाव से सम्मिलित कर दिया जाए और इस पुनर्गठन के पश्चात् तहसील निहरी जिला मण्डी में 18 (अठारह) पटवार वृत्त और उप तहसील पांगणा, जिला मण्डी में 8 (आठ) पटवार वृत्त होंगे जिन्हें निम्न सारणी में दर्शाया गया है :-

सारणी

तहसील का नाम	उप-मण्डल का नाम	जिला	मुख्यालय	सम्मिलित किए गये पटवार वृत्त
1	2	3	4	5
निहरी	सुन्दरनगर	मण्डी	निहरी	1. जरल 2. बजारन 3. चरकड़ी 4. बाढु 5. कथाची 6. निहरी 7. बाड़ा 8. पण्डार 9. झुंगी 10. चौकी 11. सोझा 12. गरवी ट्रैहट 13. कुमाहरू 14. मानगढ़ 15. चौरी 16. सेरीकोठी 17. पौड़ाकोठी 18. करला

उप-तहसील का नाम	उप-मण्डल का नाम	जिला	मुख्यालय	सम्मिलित किए गए पटवार वृत्त
1	2	3	4	5
पांगणा	करसोग	मण्डी	पांगणा	1. पांगणा 2. सोरता 3. कलाशन 4. कोटलू 5. शोरशन 6. जाछ 7. कुटाहची 8. प्रेसी

आदेश द्वारा,
विनीत चौधरी,
मुख्य सचिव।

[Authoritative English text of this Department Notification No. GAD-B(A)1-11/2013-1 (Mandi) dated 26-6-2018 as required under clause (3) of Article 348 of the Constitution of India].

**GENERAL ADMINISTRATION DEPARTMENT
(Section-B)**

NOTIFICATION

Shimla-2, the 26th June, 2018

No. GAD-B(A)1-11/2013-1(Mandi).—WHEREAS, the Governor of Himachal Pradesh is of the opinion that it has become necessary to exclude Patwar Circle Pressi from Tehsil Nihri, Sub-Division Sundernagar, District Mandi and to include it in Sub-Tehsil Pangna, Sub-Division Karsog, District Mandi, Himachal Pradesh, so as to have better administrative control and to provide better services to the people of patwar circle Pressi and to overcome the problems faced by them pertaining to revenue work;

NOW, THEREFORE, in partial modification of this department's notification of even number dated 16-03-2015 and 21-4-2016 which were regarding upgradation of Sub-Tehsil Nihri to that of Tehsil Nihri in District Mandi and creation of new Sub-Tehsil at Pangna, District Mandi, respectively, the Governor, Himachal Pradesh in exercise of the powers conferred by section 6 of the Himachal Pradesh Land Revenue Act, 1954 (Act 6 of 1954) and section 5 of the Registration Act, 1908 (Act No. 16 of 1908) read with sub-section (3) of section 7 of the Code of Criminal Procedure 1973, is pleased to order that the Patwar Circle Pressi be excluded from Tehsil Nihri, Sub-Division Sundernagar, District Mandi and be included in Sub-Tehsil Pangna, Sub-Division Karsog, District Mandi, Himachal Pradesh with immediate effect and after this reorganization, there will be 18 Patwar Circles in Tehsil Nihri and 8 Patwar Circles in Sub-Tehsil Pangna, District Mandi which is shown in the Table below:—

TABLE

Name of Tehsil	Name of Sub-Division	District	Head-quarter	Patwar Circles Included
1	2	3	4	5
Nihri	Sundernagar	Mandi	Nihri	1. Jaral 2. Bajaran 3. Charkadi 4. Badhu 5. Kathachi 6. Nihri 7. Bada 8. Pandar 9. Jhungi 10. Chowki

11. Sojha
12. Garvidrehat
13. Kumharu
14. Mangarh
15. Choori
16. Seri Kothi
17. Podakhoti
18. Karla

Name of Sub-Tehsil	Name of Sub-Division	District	Headquarter	Patwar Circles Included
1	2	3	4	5
Pangna	Karsog	Mandi	Pangna	1. Pangna 2. Sorta 3. Kalashan 4. Kotlu 5. Shorshan 6. Jhachehh 7. Kutahchi 8. Pressi

By order,

VINEET CHAUDHRY,
Chief Secretary.

राजस्व विभाग
(स्टाम्प-रजिस्ट्रीकरण)

आदेश

शिमला-2, 27 जून, 2018

संख्या: रैव0स्टाम्प(एफ)1-1/2005-बजट.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश राज्य में यथा लागू भारतीय स्टाम्प अधिनियम, 1899 (1899 का अधिनियम संख्यांक 2) की धारा 9 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, हिमाचल के युवाओं (18 से 35 वर्ष की आयु), जो 'मुख्यमन्त्री युवा आजीविका योजना' के अन्तर्गत कोई व्यापार या सेवा आरम्भ करने के लिए भूमि या भवन क्रय करते हैं, के पक्ष में हस्तान्तरण विलेख की लिखत पर, इस आदेश के राजपत्र (ई-गजट), हिमाचल प्रदेश में प्रकाशन की तारीख से, स्टाम्प शुल्क की विद्यमान छह प्रतिशत की दर को घटाकर तीन प्रतिशत करने के आदेश देते हैं।

आदेश द्वारा,
मनीषा नन्दा,
अतिरिक्त मुख्य सचिव (राजस्व) ।

[Authoritative English text of this Department Notification No. Rev. Stamp(F)1-1/2005-Budget, dated 27-06-2018 as required under clause (3) of Article 348 of the Constitution of India].

**REVENUE DEPARTMENT
(Stamp-Registration)**

ORDER

Shimla-2, the 27th June, 2018

No. Rev.Stamp(F)1-1/2005-Budget.—In exercise of the powers conferred by section 9 of the Indian Stamp Act, 1899 (Act No. 2 of 1899), as applicable to the State of Himachal Pradesh, the Governor of Himachal Pradesh is pleased to order to reduce the Stamp Duty from existing rate of 6% to 3% in favour of Himachali youth (Age between 18 to 35 years) who purchases land and building for starting trade or service under 'Mukhya Mantri Yuva Ajivika Yojna' on instrument of conveyance deed from the date of its publication in the Rajpatra (e-Gazette), Himachal Pradesh.

By order,
MANISHA NANDA,
Addl. Chief Secretary (Revenue).

राजस्व विभाग
(स्टाम्प—रजिस्ट्रीकरण)

आदेश

शिमला-2, 27 जून, 2018

संख्या: रैव0स्टाम्प(एफ)1-2/2005-बजट.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश राज्य में यथा लागू भारतीय स्टाम्प अधिनियम, 1899 (1899 का अधिनियम संख्यांक 2) की धारा 9 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, हिमाचल के युवाओं (18 से 35 वर्ष की आयु), जो 'मुख्यमन्त्री स्वावलम्बन योजना' के अन्तर्गत निजी भूमि क्रय करते हैं, के पक्ष में हस्तांतरण विलेख की लिखत पर, इस आदेश के राजपत्र (ई-गजट), हिमाचल प्रदेश में प्रकाशन की तारीख से, स्टाम्प शुल्क की विद्यमान छह प्रतिशत की दर को घटाकर तीन प्रतिशत करने के आदेश देते हैं।

आदेश द्वारा,
मनीषा नन्दा,
अतिरिक्त मुख्य सचिव (राजस्व)।

[Authoritative English text of this Department Notification No. Rev. Stamp(F)1-2/2005-Budget, dated 27-06-2018 as required under clause (3) of Article 348 of the Constitution of India].

**REVENUE DEPARTMENT
(Stamp-Registration)**

ORDER

Shimla-2, the 27th June, 2018

No. Rev.Stamp(F)1-2/2005-Budget.—In exercise of the powers conferred by section 9 of the Indian Stamp Act, 1899 (Act No. 2 of 1899), as applicable to the State of Himachal Pradesh, the

Governor of Himachal Pradesh is pleased to order to reduce the Stamp Duty from existing rate of 6% to 3% in favour of Himachali youth (Age between 18 to 35 years), who purchase private land under 'Mukhya Mantri Swavlamban Yojna', on instrument of conveyance deed from the date of its publication in the Rajpatra (e-Gazette), Himachal Pradesh.

By order,

MANISHA NANDA,
Addl. Chief Secretary (Revenue).

HIMACHAL PRADESH ELECTRICITY REGULATORY COMMISSION, SHIMLA

NOTIFICATION

Shimla, the 27th June, 2018

No. HPERC-H(1)25/2017.—WHEREAS, at present the deviation, in respect of drawals/injections by various State entities are settled under the various mechanisms laid down, or evolved, under the various Regulations/ procedures;

AND WHEREAS the Commission find it expedient to frame consolidated Regulations *i.e.* Himachal Pradesh Electricity Regulatory Commission (Deviation Settlement Mechanism and related Matters) Regulations, 2018 to deal with such matters, so as to broadly harmonize the provision with the practices followed by the Central Commission;

AND WHEREAS the Commission proposes to final, these regulations at the earliest but shall give effect to the same with effect from 5th November, 2018, so as to enable the SLDC and various entities to make all preparatory arrangements required for smooth implementation of the Regulations and also to facilitate suitable amendments in the Open Access Regulations and detail procedures evolved thereunder, during the interim period between the date of publication of final Regulations in the Rajpatra of Himachal Pradesh and date of commencement of the Regulations;

NOW, THEREFORE, the Himachal Pradesh Electricity Regulatory Commission in exercise of the powers conferred by sub-section (1) and clause (zp) of sub-section (2) of Section 181, of the Electricity Act, 2003 (36 of 2003), read with Section 21 of the General Clauses Act, 1897 (10 of 1897), and all other powers enabling it in this behalf, proposes the draft Himachal Pradesh Electricity Regulatory Commission (Deviation Settlement Mechanism and related Matters) Regulations, 2018 and as required by sub-section (3) of Section 181 of the said Act and rule 3 of the Electricity (Procedure for Previous Publication) Rules, 2005, the draft regulations are hereby published for the information of all the persons likely to be affected thereby; and notice is hereby given that the said draft amendment regulations will be taken into consideration after the expiry of thirty (30) days from the date of publication of this notification in the Rajpatra, Himachal Pradesh, together with any objections or suggestions which may within the aforesaid period be received in respect thereto.

The text of the aforesaid draft regulations is also available on the website of the Commission *i.e.* <http://www.hperc.org>.

The objections or suggestions in this behalf should be addressed to the Secretary, Himachal Pradesh Electricity Regulatory Commission, Vidyut Aayog Bhawan, Block No.-37, SDA Complex, Kasumpti-171 009 (H.P.).

DRAFT REGULATIONS

1. Short title and commencement.—(1) These regulations may be called the Himachal Pradesh Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2018.

(2) These Regulations shall come into force from the 00 hrs. of the 5th day of November, 2018:

Provided that the SLDC and various State Entities shall, during the interim period between date of publication of these regulations in the Rajpatra, Himachal Pradesh and date of commencement of these regulations, make all preparatory arrangements required for smooth implementation of these regulations.

2. Definitions and Interpretation.—(1) In these Regulations, unless the context otherwise requires.—

- (a) ‘**Act**’ means the Electricity Act, 2003 (36 of 2003);
- (b) ‘**ALDC**’ or ‘**Area Load Despatch Centre**’ means a Load Despatch Centre established by the distribution licensee operating in the State to carry out the operating directives of SLDC and assist SLDC for safe and integrated operation of the concerned distribution network;
- (c) ‘**Actual Drawal**’ in a time-block means electricity drawn by a buyer, as computed or projected appropriately, as described in more detail in regulation 5, on the basis of the energy recorded by the Interface meters and other related data of losses etc.;
- (d) ‘**Actual injection**’ in a time-block means electricity generated or supplied by the seller, as the case by, as computed or projected appropriately, as described in more detail in regulation 5, on the basis of the energy recorded by the Interface meters and other related data of losses etc.;
- (e) ‘**Beneficiary**’ means person purchasing electricity generated from a generating station;
- (f) ‘**Buyer**’ means a person, including beneficiary and distribution licensee purchasing electricity through a transaction scheduled in accordance with the relevant regulations, including those applicable for short-term open access, medium-term open access and long-term access;
- (g) ‘**Central Commission**’ means the Central Electricity Regulatory Commission referred to in sub-section (1) of section 76 of the Act;
- (h) ‘**Commission**’ means the Himachal Pradesh Electricity Regulatory Commission referred to in sub-section (1) of section 82 of the Act.
- (i) ‘**Deviation**’ in a time-block for a seller means its total actual injection minus its total scheduled generation and for a buyer means its total actual drawal minus its total scheduled drawal.
- (j) ‘**Gaming**’ in relation to these regulations, shall mean an intentional mis-declaration of declared capacity by any seller or buyer in order to make an undue commercial gain through Charge for Deviations;

- (k) **‘Grid Code’** means the Grid Code specified by the Commission under clause (h) of sub-section (1) of Section 86 of the Act;
- (l) **‘Interface meters’** means interface meters as defined by the Central Electricity Authority under the Central Electricity Authority (Installation and Operation of Meters) Regulations, 2006, as amended from time to time or any other meter as may be relevant in specific situation;
- (m) **‘Intra-State Deviation Charges’** mean charges for deviation as specified by these Regulations;
- (n) **‘Open Access Consumers’** means a consumer, trader, distribution licensee or a generating company who has been granted Open Access under relevant regulations;
- (o) **‘Open Access Regulations’** mean the Himachal Pradesh Electricity Regulatory (Grant of Connectivity, Long-term and Medium-term Intra-State Open Access and Related Matters) Regulations, 2010 and the Himachal Pradesh Electricity Regulatory Commission (Short Term Open Access) Regulations, 2010;
- (p) **‘Qualified Coordinating Agency (QCA)’** means the agency/ licensee coordinating on behalf of RE generators connected to a pooling station or where RE generator(s) selling power to distribution licensee. QCA may be one of the generator/ distribution licensee or RE generator selling power to the distribution licensee or any other mutually agreed agency for the following purposes, namely:—
- coordinate for schedules with periodic revisions on behalf of all the RE generations connected to the pooling station(s) or selling power to distribution licensee;
 - responsible for coordination with STU/SLDC for metering, data collection/ transmission, communication;
 - where applicable, undertake commercial settlement on behalf of the generators of such charges pertaining to generation deviations only including payments to the Regional/State Deviation Pool Accounts through the SLDC;and
 - undertake de-pooling of payments received on behalf of the generators from the State Deviation Pool Account and settling them with the individual generators. QCA shall be treated as a State Entity and shall be registered with SLDC.
- (q) **‘Scheduled generation’** at any time or for a time block or any period means schedule of generation in MW or MWh ex-bus given by the State Load Despatch Centre;
- (r) **‘Scheduled drawal’** at any time or for a time block or any period time block means schedule of despatch in MW or MWh ex-bus given by the State Load Despatch Centre;
- (s) **‘Seller’** means a person, including a generating station and Distribution License, supplying electricity through a transaction scheduled in accordance with the relevant regulations applicable for short-term open access, medium-term open access and long-term open access;
- (t) **‘State Entity/Constituent’** means such person who is in the SLDC control area and whose metering and energy accounting is done at the state level and as described in more detail in regulation 4 of these regulations;

- (u) **‘State Load Despatch Centre’** means the centre established under sub-section (1) of section 31 of the Act;
- (v) **‘State Grid’** means the Intra-State Transmission System/ network owned by the State Transmission Utility (STU)/ Transmission Licensee(s) and/or the EHV/High Voltage Distribution System/ network owned by the distribution licensee(s) within the State;
- (w) **‘Time-block’** means a time block of 15 minutes, for which specified electrical parameters and quantities are recorded by special energy meter, with first time block starting at 00.00 hrs: Provided that the Commission may revise the duration of time block to 5 minutes, or any other duration, from the date to be notified by it from time to time;
- (x) **‘Un-Requisitioned Surplus(URS)’** means the reserve capacity in a generating station that has not been requisitioned and is available for despatch, and is computed as the difference between the declared capacity of the generation station and its total schedule under long-term, medium-term and short-term transactions, as per the relevant regulations of the appropriate Commission;
- (y) **‘Week’** means a period of seven continuous days beginning at 00 hrs of each Monday or as reckoned by NRPC for preparing weekly deviation accounts.

(2) The words and expressions used in these Regulations and not defined herein, but defined in the Act or the regulations issued by the Commission, shall have the meanings assigned to them in the Act or in such regulations issued by the Commission; the words and expressions used herein but not specifically defined in these Regulations or in the Act, but defined under any law, passed by a competent Legislature and applicable to the electricity industry in the State, shall have the meanings assigned to them in such law; the words and expressions used herein, but not specifically defined in the Regulations or in the Act or any law passed by a competent Legislature, shall have the meanings as are generally assigned to them in the electricity industry.

3. Objective.—The objective of these regulations is to maintain grid discipline and grid security as envisaged under the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 and Himachal Pradesh Electricity Grid Code, 2008 and amendments from time to time through the commercial mechanism for Deviation Settlement through drawal and injection of electricity by the users of the grid.

4. Scope.—(1) These Regulations shall be applicable to the buyers and the sellers *i.e.* State distribution licensee(s), State Sector Generating Stations and Open Access Customers connected to the State Grid:

[Explanation:—The sellers selling power to a person forming State Entity, including distribution licensee, on regular basis shall not be considered as separate State Entity in relation to such sale of power under regular arrangement and the availability of power from the such sources shall be accounted for by the State Entity purchasing such power for all intents and purposes. However, in case only a part of the total energy sales by a seller is being sold under regular arrangement and balance part is sold to any other person, not forming a State Entity of the State, such seller shall be considered as a separate State Entity in relation to sale of such balance portion. Accordingly the generating stations selling the entire saleable energy to the distribution licensee shall not be treated as State Entities for the purpose of scheduling and despatching etc.]

5. Principles for Operationalising Deviation Settlement Mechanism.—The framework for Deviation Settlement Mechanism shall cover the following key design parameters, viz. (a) Scheduling period (b) Premise for least cost despatch (c) Operating range of frequency (d) Deviation (e) Settlement period (f) Measurement unit for State Deviation Pool (g) Deviation Pool Price Vector (h) Deviation Volume Limit (i) Premise for allocation of losses (j) submission of data by the generating station not considered as the State Entities and (k) procurement of URS in the interest of State Grid, as described below, namely:—

- (A) Scheduling Period: The scheduling period shall comprise of 96 time blocks, each of 15-minute duration starting from 00:00 hours (IST) ending with 24:00 hours (IST). The first time block of scheduling period shall commence from 00:00 hours (IST) to 00:15 hours (IST), second time block of scheduling period shall commence from 00:15 hours (IST) to 00:30 hours (IST) and so on:

Provided that from the date to be notified by it, the Commission may revise the scheduling period to 288 time blocks, each of 5-minute duration starting from 00:00 hours (IST) ending with 24:00 hours (IST). Accordingly, the Interface Metering, Energy Accounting and Deviation Settlement should be capable to undertake transactions with 5-minute duration. All future resource planning, IT and communication system requirement and infrastructure development shall be undertaken to cater to this requirement.

- (B) Premise for least cost despatch : Based on the availability schedule forecasted by generating stations (Sellers) and load requirement forecasted by Buyers, the SLDC shall draw up the least cost despatch schedule on Day Ahead basis for the State Entities in accordance with the merit order principles as applicable, or approved by State Commission, from time to time:

Provided that wheeling transactions of captive users and open access consumers shall be despatched as contracted subject only to transmission and Distribution system constraints and system emergency conditions.

- (C) Operating Range for Frequency: (i) The normal operating range for average grid frequency for time block shall be in line with range stipulated under Grid Code from time to time (viz. 49.90 Hz to 50.05 Hz). While normal operating range of average frequency as per Grid Code has been stipulated as 49.90 Hz to 50.05 Hz, the deviation price vector has been specified under Regulation 7 and 9 for frequency range of 49.70 Hz to 50.05 Hz;
- (ii) no over-drawal or under-injection shall be allowed when grid frequency is below 49.70 Hz and no under-drawal or over-injection shall be allowed when grid frequency is above 50.05 Hz; and
- (iii) during the time blocks when frequency is 49.7 Hz and above but below 50.05 Hz, the variation to the extent of +/- 12 % shall be permissible, subject to payment of deviation charges:

Provided that in case of, —

- (a) over drawal/under injection by a State Entity during 12 such time blocks, immediately preceding any given time, in which the frequency remained less than 49.9 Hz; or

- (b) under drawal/over injection by a State Entity during 12 such time blocks, immediately preceding any given time, in which the frequency was more than 49.9 Hz;

such State Entity shall take immediate steps, to reverse the sign of deviation and in case of repeated failures by any State Entity to reverse the sign of deviation, the SLDC may also issue appropriate directions to such State Entities, apart from taking suitable remedial measures to avoid such situations.

[Explanation.— The period of 12 time blocks shall be counted after ignoring the time blocks in which the frequency is beyond the limits stipulated in item (i) or (ii), as the case may be.]

- (D) Deviation: (i) For the purposes of Deviation settlement amongst State Entities, the SLDC shall work out the 'Deviation Pool Accounts' comprising over-drawal/under-drawal and over-injection/under-injection for each State Entity corresponding to each Scheduling period in accordance with the principle that the deviation in a time-block for a Seller means its total actual injection minus its total scheduled generation and for a Buyer means its total actual drawal minus its total scheduled drawal; and
- (ii) except where the situation may warrant otherwise, the energy received, or injected, or projected, as the case may be, at the State periphery shall be considered for scheduling etc. for the purposes of these Regulations:

Provided that,—

- (a) in case of generating stations directly connected to the State Grid, the energy injection at the interconnection with the State Grid shall be considered for the purpose; and
- (b) in case of consumers, the energy recorded at the consumer end shall be considered.
- (E) Settlement Period: Preparation and settlement of 'Deviation Pool Accounts' shall be undertaken on weekly basis coinciding with mechanism followed for regional energy accounts. The SLDC shall also prepare and issue detailed statements as per Regulation 12 alongwith such accounts.
- (F) Measurement Unit for Deviation Pool Account: The measurement unit for Deviation Pool Volume (Over-drawal/under-drawal and Over-injection/under-injection) preparation shall be kiloWatt hours (kWh). Measurement unit for Deviation Pool Value (Payable and Receivable) preparation shall be Indian Rupees (INR). The decimal component of the energy unit (kWh) and amount (INR) shall be rounded off to nearest integer value.
- (G) Deviation Pool Price Vector: The charges for Deviation shall be in accordance with the Deviation Price Vector specified in regulation 7 or as may be subsequently notified by the Commission from time to time.
- (H) Deviation Volume Limit: In order to ensure grid discipline and grid security, conditions for Deviation Volume Limit and consequences for exceeding such Deviation Volume Limit by way of levy of Additional Deviation Charges, as specified

under Regulations 8 and 9, shall be applicable. Similarly, additional charges for deviation as specified in sub-regulations (2) and (3) of regulation 9 shall also be applicable.

- (I) Premise for allocation of losses: For the purpose of Deviation Pool accounting, Intra-state transmission system losses and distribution losses, as approved by the Commission, shall be allocated amongst the State Entities in proportion to the actual drawal by each State Entity:

Provided that State Load Despatch Centre shall maintain account of actual intra-state transmission system loss for each time block and publish reconciliation statement of 52 weekly average loss *vis-a-vis* approved loss by the Commission on its website.

- (J) Submission of data by generating stations : Such generating stations as are selling entire saleable energy to the distribution licensee and are not considered as separate State Entities in view of explanation under regulation 4, shall submit their projections/estimates and other online and offline data as may be required by ALDC so as to enable the ALDC to prepare consolidated schedule of the distribution licensee and also to keep SLDC updated on the information relating to the distribution licensee, including such generating stations.

- (K) In the event of sudden fall in availability of one or more State Entities by more than 20 MW for any individual State Entity, if concerned State Entity generator has not already initiated any steps, or is not entitled, to revise his schedule, the SLDC may, in the interest of grid security, procure, under intimation to such State Entity(ies), URS from the concerned generating stations for such time blocks as it may feel appropriate duly keeping in view the main objectives that no energy cuts should be imposed in the State, as far as possible, and also that the grid parameters must be maintained within the permissible limits:

Provided that while procuring URS on behalf of more than one State Entity, the SLDC shall duly indicate the share of each such State Entity at the time of such procurement and shall also subsequently reflect the same in the weekly/monthly accounts statement showing the share of each State Entity in the quantum of URS procured by it:

Provided further that SLDC shall also, apportion, within 5 days from the date of issue of monthly accounts, whether provisional or final or revised, by NRPC for any month, the total energy booked for the State amongst concerned State Entities on the above lines:

Provided further that the distribution licensee, or any other State Entity, may also, of its own, procure URS under intimation to SLDC and in that event SLDC shall duly apportion such URS to that State Entity.

6. Declaration, scheduling and elimination of gaming.—The provisions of the Himachal Pradesh Electricity Grid Code, 2008, and the Himachal Pradesh Electricity Regulation Commission (Short Term Open Access) Regulation, 2010 and Himachal Pradesh Electricity Regulatory Commission (Grant of Connectivity, Long-term and Medium-term intra-state Open Access and Related Matters) Regulations, 2010, and other appropriate regulations as may be relevant, as amended from time to time, shall be applicable for declaration of capacity, scheduling and elimination of gaming.

(2) The generating stations, as far as possible, shall generate electricity as per the day-ahead generation schedule finalized by the State Load Despatch Centre in accordance with the State Grid Code:

Provided that the revision in generation schedule on the day of operation shall be permitted, in accordance with the procedure specified under Himachal Pradesh Electricity Grid Code, 2008 as amended from time to time.

(3) The QCA shall coordinate the aggregation of schedule of all generators connected to a pooling station or selling power to distribution licensee and communicate it to the SLDC. The QCA shall undertake all commercial settlement on behalf of the renewable energy generator(s) connected to the respective pooling station(s) or selling power to the distribution licensee.

(4) The Commission, either *suo-motu* or on a petition made by SLDC, or any affected party, may initiate proceedings against any State Entity namely Generator, distribution licensee, Open Access Consumer etc. on charges of gaming and if required, may order an inquiry in such manner as decided by the Commission. When the charge of gaming is established in the above inquiry, the Commission may, without prejudice to any other action under the Act or Regulations there under, disallow any Charges for Deviation received by such State Entity during the period of such gaming.

7. Charges for Deviations.—(1) The charges for the Deviations for each time-block, payable for over drawal by the buyer and for under-injection by the seller; and receivable for under-drawal by the buyer and for over-injection by the seller; shall be worked out on the average frequency of that time-block at the rates specified in the Table-1 below as per the provisions specified in these Regulations:

Table-1
Frequency based Charges for Deviation

Average Frequency of the time block (Hz)		Charges for Deviation
Below	Not Below	Paise/kWh
	50.05 And above	0.00
50.05	50.04	35.60
50.04	50.03	71.20
50.03	50.02	106.80
50.02	50.01	142.40
50.01	50.00	178.00
50.00	49.99	198.84
49.99	49.98	219.68
49.98	49.97	240.52
49.97	49.96	261.36
49.96	49.95	282.20
49.95	49.94	303.04
49.94	49.93	323.88
49.93	49.92	344.72
49.92	49.91	365.56

49.91	49.90	386.40
49.90	49.89	407.24
49.89	49.88	428.08
49.88	49.87	448.92
49.87	49.86	469.76
49.86	49.85	490.60
49.85	49.84	511.44
49.84	49.83	532.28
49.83	49.82	553.12
49.82	49.81	573.96
49.81	49.80	594.80
49.80	49.79	615.64
49.79	49.78	636.48
49.78	49.77	657.32
49.77	49.76	678.16
49.76	49.75	699.00
49.75	49.74	719.84
49.74	49.73	740.68
49.73	49.72	761.52
49.72	49.71	782.36
49.71	49.70	803.20
49.70		824.04

Provided that,—

- (i) the receivables against the charges for the Deviation for the under drawal by the buyer in a time block in excess of 12% of the schedule shall be zero; and
 - (ii) the receivables against the charges for the Deviation for the over injection by the seller in a time block in excess of 12% of the schedule shall be zero, except in case of injection of infirm power, which shall be governed by the sub-Regulations (3) & (4) of this Regulation, as the case may be.
- (5) The charges for Deviation may be reviewed by the Commission from time to time.
- (6) In cases where treatment of infirm power has been included in the PPA, or in any other agreement, or the provision for treatment of such power are already provided in any of the regulations, the same shall be governed by such conditions or provisions.
- (7) In cases not covered under (3) above, the infirm power injected into the grid by a generating unit or a generating station during the testing, prior to Commercial Operation Date (COD) of the unit shall be paid at charges for deviation for infirm power injected into the grid, consequent to testing, for a period not exceeding 6 months, or for extended time allowed by the

Commission, subject to a ceiling of cap rate of Rs. 1.78/kWh sent out in case of Hydro/Wind / Solar/MSW generation.

8. Limits on Deviation Volume.—(1) The over-drawal/under-drawal of electricity by any buyer during the time block shall not exceed 12% of its scheduled drawal, when grid frequency is “49.70 Hz and above” but “below 50.05 Hz”:

Provided that no over-drawal of electricity by any buyer shall be permissible when grid frequency is “below 49.70 Hz” and no under-drawal of electricity by any buyer shall be permissible when grid frequency is “50.05 Hz and above”.

(2) The under-injection/over-injection of electricity by a seller during a time-block shall not exceed 12% of the scheduled injection of such seller, when frequency is “49.70 Hz and above but below 50.05 Hz”:

Provided that no under injection of electricity by a seller shall be permissible when grid frequency is "below 49.70 Hz" and no over injection of electricity by a seller shall be permissible when grid frequency is "50.05 Hz and above”:

Provided further that any injection of infirm power by a generating station prior to COD of a unit during testing and commissioning activities shall be exempted from the volume limit specified above for a period not exceeding 6 months or the extended time allowed by the Commission:

Provided further that any drawal of power by a generating station prior to COD of a unit for the start up activities shall be exempted from the volume limit specified above when grid frequency is “49.70 Hz and above”.

9. Additional charges for crossing Deviation Volume Limits.—In addition to Charges for Deviation as stipulated under Regulation 7 of these Regulations, Additional Charge for Deviation shall be applicable for incremental over-drawal as well as under-injection of electricity for each slab in respect of each time block in excess of the volume limit specified in Regulation 8 above, when average grid frequency of the time block is “49.70 Hz and above but upto 50.05 Hz” at the rates specified in the Table-2 below.

Table-2
Additional Charges for Deviation beyond the limits on Deviation Volume

1.	For over drawal of electricity by any buyer in excess of 12% and up to 15% of the schedule in a time block.	Equivalent to 20% of the Charge for Deviation corresponding to average grid frequency of the time block.
2.	For over drawal of electricity by any buyer in excess of 15 % and up 20% of the schedule in a time block.	Equivalent to 40% of the Charge for Deviation corresponding to average grid frequency of the time block.
3.	For over drawal of electricity by any buyer in excess of 20 % of the schedule in a time block.	Equivalent to 100% of the Charge for Deviation corresponding to average grid frequency of the time block.

4.	For under injection of electricity by any seller in excess of 12% and up to 15% of the schedule in a time block.	Equivalent to 20% of the Charge for Deviation corresponding to average grid frequency of the time block.
5.	For under injection of electricity by any seller in excess of 15% and up to 20% of the schedule in a time block.	Equivalent to 40% of the Charge for Deviation corresponding to average grid frequency of the time block.
6.	For under injection of electricity by any seller in excess of 20% of the schedule in a time block.	Equivalent to 100% of the Charge for Deviation corresponding to average grid frequency of the time block:

Provided that any drawal of power by a generating station prior to COD of a unit for the start up activities shall be exempted from the levy of additional Charges of Deviation.

(2) In addition to the Charges for Deviation as specified under Regulation 7 of these Regulations, Additional Charge for Deviation shall be payable for the over-injection and/or under drawal of electricity for each time block by a seller and/or buyer, as the case may be, when grid frequency is "50.10 Hz and above" at the rate of 178 paise per kWh.

(3) In addition to the Charges for Deviation as stipulated under Regulation 7 of these Regulations, Additional Charge for Deviation shall be payable for over-drawal and/or under-injection of electricity for each time block by a buyer and/or seller, as the case may be, when grid frequency is "below 49.70 Hz" and the rate for the same shall be equivalent to 100% of the Charge for Deviation corresponding to the grid frequency of "below 49.70 Hz" i.e. 824.04 Paise/kWh.

10. Contravention of the limits and uploading of records on website.—(1) Payment of Charges for Deviation under Regulation 7 and the Additional Charges for Deviation under sub-regulation (1), (2) & (3) of Regulation 9, shall be levied without prejudice to any action that may be considered appropriate by the Commission under Section 142 of the Act for contravention of the limits of over-drawal/under drawal, or under-injection/over-injection, as specified in these regulations, for each time block or in case of violation of any other provisions of these Regulations.

(2) The charges for over-drawal/under-injection and under-drawal/ over- injection of electricity shall be computed by the SLDC.

(3) The SLDC shall, on weekly basis, prepare and publish on its website there records of the Deviation Accounts, specifying the quantum of over-drawal/under-injection & over injection/under drawal and corresponding amount of Charges for Deviation payable/receivable for each buyer and seller for all the time-blocks when grid frequency was "49.70Hz and above" and "below 49.70" Hz separately."

(4) The SLDC shall also submit quarterly reports to the Commission indicating summary of the Grid behavior and discipline maintained by the State Entities alongwith the details of any significant reportable events and the suggestions, if any, in regard to the matters concerning grid discipline.

11. Compliance with instructions of State Load Despatch Centre.—Notwithstanding anything specified in these Regulations, the sellers and the buyers shall strictly follow the instructions of the SLDC on injection and drawal in the interest of grid security and grid discipline.

12. Accounting of Charges for Deviation and Billing.—The SLDC shall prepare the State Energy Accounts on monthly basis. In addition, the SLDC shall, on weekly basis, also –

- (i) prepare statements showing the Amount payable and receivable, separately for deviation charges under regulation 7 and additional charges for deviation under regulation 9, by each State Entity;
- (ii) in case, for any week, the total amount recoverable from the various State Entity(ies) separately for deviation charges as per regulation 7 and sub-regulation (1) of regulation 9 falls short of the total amount payable separately in respect of any one or both of the aforesaid two items for the State as a whole as per the bill(s) raised by NRPC, the amount recoverable from each State Entity for each of two such items shall be increased in proportion to the amount recoverable from each State Entity as per regulation 7 and sub-regulation (1) of regulation 9 so as to cover up such shortfall fully in respect of each of the aforesaid two items;
- (iii) reflect other requisite details as it may consider appropriate in such statement;
- (iv) devise suitable formats for preparing and reflecting the accounts/ payments detail in a fair and transparent manner; and
- (v) the statements of Deviation charges on weekly basis and other details as above, as prepared by it, to all state Entities for the seven-day period ending on the previous Sunday mid-night, within 3 days of issuance of bills by NRPC.

(2) SLDC shall also prepare and raise the weekly bills on its State Entities, including distribution licensee also for the deviation charges as well as the additional charges for deviation and any other charges as due showing appropriate details, including the adjustments on account of shortfall if any as per item (iii) under sub-regulation (1), separately in respect of each of the item *viz.* charges under regulation 7 and each of the three sub- regulations under regulation 9.

(3) All payments on account of Charges for Deviation including Additional Charges for Deviation levied under regulations, and interest, if any, received for late payment, shall be credited to the fund called the “State Deviation Pool Account” which shall be opened, maintained and operated by the State Load Despatch Centre in accordance with provisions of these Regulations:

Provided that,—

- (i) the Commission may, by order, direct any other entity to operate and maintain “State Deviation Pool Account” ; and
 - (ii) separate books of accounts shall be maintained by SLDC for the principal component and interest component of Charges for Deviation and each component of the Additional Charges for Deviation.
- (4) All payments received in the “State Deviation Pool Account” shall be apportioned on weekly basis in the following sequence, namely :—
- (i) first towards any cost or expense or other charges incurred on recovery of Charges for deviation.
 - (ii) next towards over dues or penal interest, if applicable.

- (iii) next towards normal interest.
- (iv) towards charges for deviation and additional charges for deviation.
- (v) lastly towards the defaulting amount recoverable by SLDC from the concerned State Entity under sub-regulation (4) of regulation 14 in respect of the relevant timeframe starting from the date on which matter is referred by the distribution licensee to SLDC.

(5) The amounts received in the “State Deviation Pool Account” shall be utilised by the SLDC for payment of the consolidated deviation bill(s) for the deviation charges and the additional charges raised by NRPC on distribution licensee/SLDC for the State as whole and also for making payments to any other State Entities who may be entitled to the same in accordance with the Statement of Accounts issued under sub- regulation (1):

Provided that, save as provided in regulation 15, the surplus balance, if any, in the “State Deviation Pool Account” shall be retained in the said account and shall be utilized in a manner as may be approved/ directed by the Commission from time to time.

(6) The amount(s) billed by NRPC/ generating stations to the distribution licensee on account of supply of URS shall be paid by the distribution licensee, who shall, in turn, recover the same from other State Entities to the extent such URS were procured on behalf of such other Entities in accordance with the Statement of Accounts issued by SLDC in accordance with sub-regulation (1).

(7) The bills raised by the distribution licensee as per sub-regulation (6) shall be payable by the concerned Entities within 15 days of issuance of such bills failing which interest shall be payable at the same rate as specified in regulation 14 for late payment:

Provided that if any of such bill(s) remain unpaid even after expiry of 120 days from the date of raising such bill, the distribution licensee may refer the matter to SLDC, who shall then recover the same, alongwith interest for each day starting from the date of expiry of the grace period of 15 days till the date of payment/settlement from the defaulting State Entity, by allocating suitable priority under sub-regulation (4) of this regulation, or by operating LC or otherwise and the amount, so recovered, together with interest for late payment, shall be credited to the account of distribution licensee.

13. Special provisions for Open Access Customer who are also retail Consumers of the distribution licensee.—In case of Open Access Customers who are also retail consumers of distribution licensee, the following special provisions shall be applicable, namely :—

- (i) a consumer who meets part of his requirement through open access and balance through supply of power by the distribution licensee, shall be entitled to draw the total power within its sanctioned contract demand irrespective of its purchase of power through open access. However, where the consumer has revised his contract demand temporarily within the total sanctioned contact demand as per the provisions of Supply Code and relevant tariff order, he shall be entitled to draw power within such revised contact demand only until he further revises the contract demand. In case the consumer desires to draw power in excess of his sanctioned contact demand, he shall have to get his sanctioned contact demand increased in accordance with the provisions of Supply Code and other relevant Regulations notified by the Commission from time to time;
- (ii) demand charges shall be payable by the consumer on the sanctioned contract demand/revised contract demand irrespective of its purchase of power through open

- access, to the licensee as per relevant Schedule of the tariff order. The additional charges on the average demand (Rs./kVA/month) during peak load hours shall also be payable on the basis of the total consumption during the peak load hours in respect of the billing month irrespective of the quantum of energy availed through open access or otherwise;
- (iii) consumer availing short term open access shall submit the schedule only for drawal of power through open access and no schedule for drawal of power as a normal consumer of distribution licensee shall be required;
- (iv) the total recorded drawal by the consumer for the different tariff blocks (*i.e.* peak, night and normal hours) in the billing month shall be reduced by the total scheduled entitlement for various time blocks in the respective tariff blocks in the billing month as per the schedules under open access arrangement, irrespective of actual drawal by the consumer in the respective time blocks, but subject to the provisions under the succeeding item. The balance energy shall be treated as supplied by the distribution licensee to the consumer as per the relevant tariff order of the Commission. This shall be subject to the condition that if the quantum of such balance energy works out to a negative figure in any time block, the energy supplied by the distribution licensee to the consumer in that time block shall be considered as zero and the remaining unadjusted energy for that time block shall be adjusted as per the succeeding item. In case the total drawal, including the same under the open access arrangement, exceeds the sanctioned contract demand or the reduced contract demand, as applicable, at any time during the billing period, such over drawal shall be considered as violation of the contract demand in accordance with the provisions of normal schedule of tariff and the contract demand violation charges shall also be charged accordingly in addition to the energy charges as per the schedule of tariff;
- (v) in case of time blocks where the total recorded drawal of the consumer is less than the scheduled entitlement of the consumer in that time block, SLDC shall account for such under drawal by the consumer in its accounts and compute the amounts payable/receivable by that consumer under regulation 7 and 9 separately. The payable/recoverable amounts so worked out by SLDC shall be payable/recoverable by the consumer directly to/ from SLDC without involving the monthly billing for that consumer under the retail tariff. The distribution licensee shall not make any adjustment on this account in their monthly bills. However, the consumer shall not be entitled to any relief in the demand charges on account of any such under drawal.
- (vi) the consumer will, however, continue to be governed by the Supply Code and relevant Schedule of Tariff order approved by the Commission; and
- (vii) for the purpose of energy accounting, adjustments and billing, the energy scheduled (computed in kWh), under open access to the consumer of distribution licensee, as projected at the point of supply to that consumer, shall be converted into kVAh by adopting the actual average power factor as recorded in/calculated from special energy meter data for each 15 minutes time block.

14. Schedule of Payment of Charges for Deviation.—(1) The payment of charges for Deviation shall have a high priority and the concerned Buyer/Seller shall pay the indicated amounts

within 7 (Seven) days of the issue of statement of Charges for Deviation including Additional Charges for Deviation by the SLDC into the “State Deviation Pool Account”.

(2) If payments against the Charges for Deviation including Additional Charges for Deviation are delayed by more than two days, *i.e.*, beyond Nine (9) days from the date of issue of the bill by the SLDC, the defaulting Buyer/Seller shall have to pay simple interest @ 0.04% for each day of delay.

(3) All payments to the Buyer/Seller entitled to receive any amount on account of charges for Deviation shall be made within 5 working days of receipt of the payments in the “State Deviation Pool Account”:

Provided that,—

- (i) in case of delay in the Payment of charges for Deviations into the State Deviation Pool Account and interest, if any, there on, beyond 9 days from the date of issuance of the Bill of Charges, the Buyer(s)/Seller(s) who have to receive payment for Deviation or interest there on shall be paid from the balance available if any, in the State Deviation Pool Account. In case the balance available is not sufficient to meet the payment to such Buyer(s)/Seller(s), the payment from the State Deviation Pool Account shall be made on pro rata basis from the balance available in the Fund; and
- (ii) the liability to pay interest for the delay in payments to the “State Deviation Pool Account” shall remain till interest is not paid; irrespective of the fact that Buyer/Seller who have to receive payments have been paid from the “State Deviation Pool Account” in part or full.

(4) In case of default in payment of the amount recoverable by the distribution licensee from any other State Entities as per sub- regulation (7) of regulation 12, the outstanding amount, alongwith interest shall be recovered by SLDC from the defaulting Entities as per the provisions of this regulation by treating the same procedure as applicable for the deviation charges and the additional charges for deviation. For this purpose, SLDC shall assign priority to this amount on weekly/monthly basis, under sub-regulation (4) of regulation 12, starting from the date on which the matter is referred by the distribution licensee to the SLDC in accordance with these provisions. Such amount shall, on recovery, from the defaulting Entity(ies), be credited to the account of distribution licensee.

(5) All Buyers/Sellers, which had at any time during the previous financial year, failed to make payment of Charges for Deviation including Additional Charges for Deviation within the time specified in these regulations shall be required to open a Letter of Credit (LC) equal to 110% of its average payable weekly liability for Deviations in the previous financial year, in favour of the SLDC before 14th April of the financial year.

Provided that,—

- (i) if any Buyer/Seller fails to make payment of Charges for Deviation including Additional Charges for Deviation by the time specified in these regulations during the

current financial year, it shall be required to increase the amount of LC already opened as per the above provision or open a new LC, as the case may be, for an amount equivalent to 110% of the average weekly liability for the current financial year; and

- (ii) the LC amount shall be increased to 110% of the payable weekly liability for Deviation in any week during the year, if it exceeds the previous LC amount by more than 50%.

Illustration: If the average payable weekly liability for Deviation of a Buyer/Seller during 2017-18 is Rs. 20 Crore, the Buyer/Seller shall open LC for Rs. 22 Crore in 2018-19. If the weekly payable liability during any week in 2018-19 is Rs. 35 Crore which is more than 50% of the previous financial year's average payable weekly liability of Rs. 30 Crore, the Buyer/Seller shall increase the LC amount to Rs. 38.5 Crore (1.1* 35.0) by adding Rs. 16.5 Crore.

(6) In case of failure to pay into the "State Deviation Pool Account" within the specified time of 9 days from the date of issue of statement of charges for Deviations, the SLDC shall be entitled to encash the LC of the Buyer/Seller to the extent of the default and the Buyer/Seller shall recoup the LC amount within 3 days.

15. Application of fund collected through Deviations.—The surplus amount, if any in the State Deviation Pool Account as on last day of the months of June and December of each year, or at such other intervals as the Commission may direct from time to time, shall be transferred to a separate fund namely "State Power Systems Development Fund" as may be approved/ directed by the Commission from time to time.

16. Power to Relax.—The Commission may, by general or special order, for reasons to be recorded in writing, and after giving an opportunity of hearing to the parties likely to be affected by grant of relaxation, may relax any of the provisions of these regulations on its own motion or on an application made before it by an interested person.

17. Power to issue directions.—If any difficulty arises in giving effect to these regulations, the Commission may, on its own motion or on an application filed by any affected party, issue such directions as may be considered necessary in furtherance of the objective and purpose of these regulations.

18. Power to amend.—The Commission may, at anytime, vary, alter, modify or amend any provisions of these Regulations.

19. Power to remove difficulties.—If any difficulty arises in giving effect to the provisions of these Regulations, the Commission may, by general or specific order, make such provisions not inconsistent with the provisions of the Act, as may appear to be necessary for removing the difficulty.

20. Overriding effect.—The provisions of these regulations shall have overriding effect notwithstanding anything inconsistent therewith contained in any other regulations of the Commission, for the time being in force or in any instrument/detailed procedure having effect by virtue of any such regulations.

By order of the Commission,
Sd/-
Secretary.

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, शाहपुर, जिला कांगड़ा (हि0प्र0)

मुकद्दमा : दरुस्ती जाति एवं गोत

तारीख पेशी : 30-06-2018

अजय शर्मा पुत्र व नितिका देवी पुत्री किशोर चन्द द्वारा श्रीमती विन्द्रो देवी पत्नी किशोर चन्द, निवासी महाल झुलाड़, मौजा शाहपुर, तहसील शाहपुर, जिला कांगड़ा (हि0 प्र0) वादी।

बनाम

आम जनता

प्रतिवादी।

विषय.—महाल झुलाड़ में जाति व गोत की दरुस्ती बारे।

उपरोक्त विषय से सम्बन्धित मिसल अधोहस्ताक्षरी के पास विचाराधीन है जिसमें वादी ने प्रार्थना की है कि इंतकाल के समय उसके बच्चों के शजरा नस्व महाल झुलाड़ में उनकी जाति गद्दी ब्राहमण व गोत विशिष्ट के बजाय जाति ब्राहमण व गोत कशयप दर्ज किया गया है। जोकि गलत इन्द्राज है। इसकी दरुस्ती की जाए।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि उपरोक्त विषय के संबंध में यदि किसी को एतराज या उजर हो तो वह दिनांक 30-06-2018 को बाद दोपहर 2 बजे इस अदालत में असागतन या वकालतन हाजिर आकर अपना पक्ष रख सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी और नियमानुसार दरुस्ती के आदेश जारी कर दिए जायेंगे।

आज दिनांक 18-06-2018 को हमारे हस्ताक्षर व मोहर सहित इस अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
शाहपुर, जिला कांगड़ा (हि0 प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं तहसीलदार, शाहपुर, जिला कांगड़ा, हि0 प्र0

हरनाम सिंह पुत्र वुडू राम, निवासी प्रेई, तहसील शाहपुर, जिला कांगड़ा, हिमाचल प्रदेश।

बनाम

आम जनता

विषय.—महाल प्रेई के राजस्व रिकार्ड में नाम की दरुस्ती बारे।

प्रार्थी ने इस अदालत में शपथ-पत्र सहित दरखास्त गुजारी है कि उसका नाम तहसील शाहपुर के अन्तर्गत पटवार वृत्त प्रेई के महाल प्रेई के राजस्व अभिलेख में वटोहलू राम पुत्र वुडू दर्ज है, जोकि गलत इन्द्राज है, प्रार्थी उक्त राजस्व रिकार्ड में अपने दरुस्त नाम वटोहलू राम उपनाम हरनाम सिंह पुत्र वुडू का इन्द्राज करवाना चाहता है।

अतः इस इश्तहार के द्वारा आम जनता को सूचित किया जाता है कि उपरोक्त राजस्व रिकार्ड में प्रार्थी की दरुस्ती करने बारे यदि किसी को कोई उजर/एतराज हो तो वह दिनांक 30-06-2018 को असागतन या

वकालतन हाजिर अदालत आकर एतराज पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी कार्यवाही की जाएगी। उसके बाद कोई उजर जेरे समायत न होगा।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
शाहपुर, जिला कांगड़ा, हिमाचल प्रदेश।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार, शाहपुर, जिला कांगड़ा, हि0 प्र0

अशोक कुमार पुत्र प्युंदी राम, निवासी चकवन चड़ी, तहसील शाहपुर, जिला कांगड़ा, हिमाचल प्रदेश।

बनाम

आम जनता

विषय.—महाल चकवन चड़ी के राजस्व रिकार्ड में नाम की दरुस्ती बारे।

प्रार्थी ने इस अदालत में शपथ—पत्र सहित दरखास्त गुजारी है कि उसके पिता का नाम तहसील शाहपुर के अन्तर्गत पटवार वृत्त चड़ी के महाल चकवन चड़ी के राजस्व अभिलेख में प्युंदी पुत्र किरपा दर्ज है, जोकि गलत इन्द्राज है, प्रार्थी उक्त राजस्व रिकार्ड में अपने पिता के दरुस्त नाम प्युंदी उपनाम प्युंदी राम पुत्र किरपा का इन्द्राज करवाना चाहता है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि उपरोक्त राजस्व रिकार्ड में प्रार्थी के पिता के नाम की दरुस्ती करने बारे यदि किसी को कोई उजर/एतराज हो तो वह दिनांक 08-07-2018 को असालतन या वकालतन हाजिर अदालत आकर एतराज पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी कार्यवाही की जाएगी। उसके बाद कोई उजर जेरे समायत न होगा।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार,
शाहपुर, जिला कांगड़ा, हिमाचल प्रदेश।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी शाहपुर, जिला कांगड़ा, हि0 प्र0

मुकद्दमा : इन्द्राज सेहत नाम

पेशी : 09-07-2018

अनीता देवी पत्नी मदन सिंह, निवासी गांव व डा0 टुण्डू, तहसील शाहपुर, जिला कांगड़ा, हिमाचल प्रदेश।

बनाम

आम जनता

विषय.—हि0 प्र0 रा0 अधिनियम 1954 की जेर धारा 37 (2) के तहत महाल टुण्डू में नाम की दरुस्ती बारे।

उपरोक्त मुकद्दमा बारे प्रार्थी ने इस न्यायालय में प्रार्थना—पत्र शपथ—पत्र गुजारा है जिसमें लिखा है कि उसके पति का सही नाम मदन सिंह पुत्र नीरु है जबकि महाल टुण्डू के राजस्व अभिलेख में उसका नाम

मदन लाल पुत्र नीरू दर्ज है, जोकि गलत इन्द्राज हुआ है। प्रार्थी उक्त नाम को दुरुस्त करके मदन लाल उपनाम मदन सिंह पुत्र नीरू दर्ज करवाना चाहता है।

अतः उक्त प्रार्थना-पत्र के सन्दर्भ में उपरोक्त नाम की दुरुस्ती बारे किसी को कोई एतराज हो तो वह असालतन या वकालतन इस अदालत में दिनांक 09-07-2018 को दोपहर बाद 2 बजे हाजिर आ सकता है। हाजिर न आने की स्थिति में एकतरफा कार्यवाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जाएंगे और बाद में कोई भी उजर या एतराज जेरे समायत न होगा।

आज दिनांक 02-06-2018 को मेरे हस्ताक्षर व मोहर सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
शाहपुर, जिला कांगड़ा, हिमाचल प्रदेश।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार, शाहपुर, जिला कांगड़ा, हि0 प्र0

उतम चन्द पुत्र चन्दो राम, निवासी सिंहु, तहसील शाहपुर, जिला कांगड़ा, हिमाचल प्रदेश।

बनाम

आम जनता

विषय.—महाल सिंहु के राजस्व रिकार्ड में नाम की दुरुस्ती बारे।

प्रार्थी ने इस अदालत में शपथ-पत्र सहित दरखास्त गुजारी है कि उसका नाम तहसील शाहपुर के अन्तर्गत पटवार वृत्त सिंहु के महाल सिंहु के राजस्व अभिलेख में उतम सिंह पुत्र चन्दू राम दर्ज है, जोकि गलत इन्द्राज है, प्रार्थी उक्त राजस्व रिकार्ड में अपना दुरुस्त नाम उतम सिंह उपनाम उतम चन्दू राम का इन्द्राज करवाना चाहता है।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि उपरोक्त राजस्व रिकार्ड में प्रार्थी के नाम की दुरुस्ती करने बारे यदि किसी को कोई उजर/एतराज हो तो वह दिनांक 16-07-2018 को असालतन या वकालतन हाजिर अदालत आकर एतराज पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी कार्यवाही की जाएगी। उसके बाद कोई उजर जेरे समायत न होगा।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार,
शाहपुर, जिला कांगड़ा, हिमाचल प्रदेश।

ब अदालत कार्यकारी दण्डाधिकारी, शाहपुर, जिला कांगड़ा, हि0 प्र0

मुकदमा : इन्द्राज जन्म तिथि

तारीख पेशी : 16-07-2018

दर्शन कुमार पुत्र जहलू राम, निवासी गांव सारनू, डा0 व तहसील शाहपुर, जिला कांगड़ा, हिमाचल प्रदेश

बनाम

आम जनता

विषय.—प्रार्थना—पत्र जन्म एवं मृत्यु पंजीकरण अधिनियम जेर धारा 13(3) पुनर्वालोकित 1969 के तहत जन्म प्रमाण—पत्र लेने बारे।

उपरोक्त मुकद्दमा बारे प्रार्थी ने इस न्यायालय में प्रार्थना—पत्र गुजारा है जिसमें लिखा है कि उसके पुत्र जतिन भाटिया का जन्म दिनांक 12-01-2005 को महाल मझार सारनू में हुआ है परन्तु अज्ञानतावश इसका इन्द्राज ग्राम पंचायत शाहपुर के रिकार्ड में दर्ज नहीं हुआ है। प्रार्थी उक्त जन्म तिथि को दर्ज करवाना चाहता है।

अतः उक्त प्रार्थना—पत्र के सन्दर्भ में यदि आम जनता या अन्य किसी को उक्त जन्म तिथि को ग्राम पंचायत शाहपुर के रिकार्ड के जन्म रजिस्टर में दर्ज करवाने बारे कोई एतराज हो तो वह असालतन या वकालतन इस अदालत में दिनांक 16-07-2018 को बाद दोपहर बाद 2.00 बजे हाजिर आ सकता है। हाजिर न आने की स्थिति में एकतरफा कार्यवाही अम्ल में लाई जाकर आगामी आदेश पारित कर दिए जाएंगे और बाद में कोई भी उजर या एतराज जेरे समायत न होगा।

आज दिनांक 02-06-2018 को मेरे हस्ताक्षर व मोहर सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
शाहपुर, जिला कांगड़ा, हि0 प्र0।

ब अदालत कार्यकारी दण्डाधिकारी, शाहपुर, जिला कांगड़ा, हि0 प्र0

मुकद्दमा : इन्द्राज जन्म तिथि

तारीख पेशी : 12-07-2018

दुनी चन्द पुत्र खैमदी राम, निवासी चकवन लपियाणा, तहसील शाहपुर, जिला कांगड़ा, हिमाचल प्रदेश

बनाम

1. आम जनता
2. सचिव, ग्राम पंचायत लपियाणा।

विषय.—बावत इन्द्राज जन्म तिथि अधीन जेर धारा 13(3) जन्म एवम् मृत्यु पंजीकरण अधिनियम, 1969.

उपरोक्त विषय से सम्बन्धित मुकद्दमा इस अदालत में विचाराधीन है जिसमें प्रार्थी ने दावा किया है कि उसकी पुत्री मधु का जन्म दिनांक 19-07-1997 को गांव चकवन लपियाणा में हुआ है परन्तु अज्ञानतावश इसकी जन्म तिथि का इन्द्राज सम्बन्धित उप-पंजीयक, जन्म एवं मृत्यु, ग्राम पंचायत लपियाणा, के रिकार्ड में दर्ज न करवाया जा सका है।

अतः इस इशतहार के माध्यम से आम जनता व सचिव ग्राम पंचायत लपियाणा को सूचित किया जाता है कि प्रार्थी की पुत्री की जन्म तिथि को सम्बन्धित ग्राम पंचायत लपियाणा के रिकार्ड में दर्ज करवाने बारे यदि किसी को कोई एतराज/उजर हो तो वह दिनांक 12-07-2018 को बाद दोपहर 2.00 बजे इस अदालत में असालतन या वकालतन हाजिर होकर अपना पक्ष रख सकता है। हाजिर न आने की सूरत में निर्धारित तिथि के बाद किसी भी प्रकार का कोई दावा स्वीकार्य न होगा और प्रार्थी की पुत्री की जन्म तिथि दर्ज करने बारे आदेश पारित कर दिए जाएंगे।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
शाहपुर, जिला कांगड़ा, हि0 प्र0।

**In the Court of Shri Anil Kumar Sharma, Sub-Divisional Magistrate, Shimla (R),
District Shimla (H. P.)**

Ms. Yogita Singh d/o Shri Amar Singh, r/o Top Gear, Auto Kanwar Building Taradevi, Shimla, Himachal Pradesh.

Versus

General Public

. . Respondent.

Whereas Ms. Yogita Singh d/o Shri Amar Singh, r/o Top Gear, Auto Kanwar Building Taradevi Shimla, Himachal Pradesh has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Births & Deaths Registration Act, 1969 to enter the date of birth of his/ her own named Ms. Yogita Singh d/o Sh. Amar Singh, r/o Top Gear, Auto Kanwar Building Taradevi Shimla, Himachal Pradesh in the record of Registrar, Birth and Death, Municipal Corporation Shimla.

Sl. No.	Name of the family member	Relation	Date of Birth
1.	Yogita Singh	Own	05-03-1979

Hence, this proclamation is issued to the general public if they have any objection/claim regarding date of birth of above named in the record of Registrar, Birth & Death, Municipal Corporation Shimla may file their claims/objections on or before one month of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued today 25 -06-2018 under my signature and seal of the court.

Seal.

Sd/-
Sub-Divisional Magistrate,
Shimla (R), District Shimla.

**In the Court of Shri Anil Sharma, Sub-Divisional Magistrate, Shimla (R),
District Shimla (H. P.)**

Suresh Kumar s/o Shri Paras Ram, r/o Shiv Kuti Near Sarswati Vidya Mandir School Vikas Nagar, Tehsil & District Shimla, Himachal Pradesh.

Versus

General Public

. . Respondent.

Whereas Suresh Kumar s/o Shri Paras Ram, r/o Shiv Kuti Near Sarswati Vidya Mandir School Vikas Nagar, Tehsil & District Shimla, Himachal Pradesh has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter the date of birth of his own in the record of Secy., Birth and Death, Municipal Corporation Shimla.

Sl. No.	Name of the family member	Relation	Date of Birth
1.	Suresh Kumar	Own	13-04-1962

Hence, this proclamation is issued to the general public if they have any objection/claim regarding date of birth of above named in the record of Municipal Corporation Shimla may file their claims/objections on or before one month of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued today 19-06-2018 under my signature and seal of the court.

Seal.

Sd/-
Sub-Divisional Magistrate,
Shimla (R), District Shimla.

सामान्य प्रशासन विभाग
(संसदीय कार्य विभाग)

अधिसूचना

शिमला-171002, 29 जून, 2018

संख्या: जी0ए0डी0-सी(जी0आई0) 2-10/96-III.—हिमाचल प्रदेश के राज्यपाल, भारत के संविधान के अनुच्छेद 187 के खण्ड (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, हिमाचल प्रदेश विधान सभा के अध्यक्ष से परामर्श के पश्चात्, अधिसूचना संख्या 13-2/71-जी0ए0डी0, तारीख 27 मार्च, 1974 द्वारा राजपत्र, हिमाचल प्रदेश में तारीख 27 अप्रैल, 1974 को प्रकाशित हिमाचल प्रदेश विधान सभा सैक्रेटेरिएट (रिक्रूटमेंट एण्ड कण्डीशंज ऑफ सर्विस) रूल्ज, 1974 का और संशोधन करने के लिए निम्नलिखित नियम बनाते हैं, अर्थात्:-

1. **संक्षिप्त नाम और प्रारम्भ.**—(1) इन नियमों का संक्षिप्त नाम हिमाचल प्रदेश विधान सभा सैक्रेटेरिएट (रिक्रूटमेंट एण्ड कण्डीशंज ऑफ सर्विस) थर्ड अमेंडमेंट रूल्ज, 2018 है।

(2) ये नियम राजपत्र (ई-गजट), हिमाचल प्रदेश में प्रकाशन की तारीख से प्रवृत्त होंगे।

2. **फर्स्ट शेड्यूल का संशोधन.**—हिमाचल प्रदेश विधान सभा सैक्रेटेरिएट (रिक्रूटमेंट एण्ड कण्डीशंज ऑफ सर्विस) रूल्ज, 1974 (जिसे इसमें इसके पश्चात् उक्त नियम कहा गया है) से संलग्न फर्स्ट शेड्यूल में क्रम संख्या 1 के सामने स्तम्भ संख्या 3 के अन्तर्गत यथा दर्शित विद्यमान वेतनमान के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:-

"(i) By promotion:-

₹ 37400—67000+10,000/- GP.

(ii) By transfer or on secondment:-

Own pay scale."

3. **सैकण्ड शेड्यूल का संशोधन.**—उक्त नियमों से संलग्न सैकण्ड शेड्यूल में विद्यमान क्रम संख्या 1 के सामने स्तम्भ 6 के खण्ड (2) के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:—

"(2) By transfer or on secondment from the officers of the State Cadre of Indian Administrative Service or the State Higher Judicial Service or Senior Officers of Himachal Pradesh Administrative Services not below the rank of Additional Secretary."

आदेश द्वारा,
हस्ताक्षरित /—
मुख्य सचिव।

[Authoritative English text of this Department Notification No. GAD-C(GI)2-10/96-III dated 29-06-2018 as required under clause (3) of Article 348 of the Constitution of India].

**GENERAL ADMINISTRATION DEPARTMENT
(Parliamentary Affairs Department)**

NOTIFICATION

Shimla-171002, the 29th June, 2018

No. GAD-C(GI)2-10/96-III.—In exercise of the powers conferred by clause (3) of article 187 of the Constitution of India, the Governor, Himachal Pradesh, after consultation with the Speaker of Himachal Pradesh Vidhan Sabha, is pleased to make the following rules further to amend the Himachal Pradesh Vidhan Sabha Secretariat (Recruitment and Conditions of Service) Rules, 1974, published in Rajpatra, Himachal Pradesh, dated 27th April, 1974 *vide* notification No.13-2/71-GAD, dated 27th March, 1974, namely :—

1. Short title and commencement.—(1) These rules may be called the Himachal Pradesh Vidhan Sabha Secretariat (Recruitment and Conditions of Service) Third Amendment Rules, 2018.

(2) They shall come into force from the date of publication in the Rajpatra (e-Gazette), Himachal Pradesh.

2. Amendment of THE FIRST SCHEDULE.—In THE FIRST SCHEDULE appended to the Himachal Pradesh Vidhan Sabha Secretariat (Recruitment and Conditions of Service) Rules, 1974 (hereinafter referred to as the said rules), for the existing pay scale against Sr. No. 1 as shown under column No. 3 the following shall be substituted, namely :—

"(i) By promotion:-

₹ 37400—67000+10,000/- GP.

(ii) By transfer or on secondment:-

Own pay scale."

3. Amendment of THE SECOND SCHEDULE.—In THE SECOND SCHEDULE appended to the said rules, for the existing clause (2) of column number 6 against serial number 1, the following shall be substituted, namely :—

- " (2) By transfer or on secondment from the officers of the State Cadre of Indian Administrative Service or the State Higher Judicial Service or Senior Officers of Himachal Pradesh Administrative Services not below the rank of Additional Secretary."

By order,
Sd/-
Chief Secretary.